

[श्री यादबेन्द्र दत्त]

कटान को आप रोक नहीं पाते हैं। इसी के साथ साथ दवाबा का इलाका है। बाधरा से आजमगढ़ का हिस्सा डूबा है और अयोध्या से लेकर सारा इलाका डूबा हुआ है, बल्कि कतरनियाघाट से शुरू किया जाय वह भी डूबा हुआ है। तो इसकी रोक-बाम होना आवश्यक है। एक ओर जहाँ इस बात की आवश्यकता है कि इमीडियेट रिलीफ प्रोवाइड की जाय वहाँ लोग टर्म प्लानिंग भी जरूरी है। आज कलकते जैसे शहर में बैरकपुर में नावें चल रही हैं। जब वहाँ नाव चलने की हालत हो जायेगी तो अखिरफ्लड कन्ट्रोल बोर्ड ने क्या किया? और इसका नतीजा यह होगा कि हमारे खाद्यान्न के ऊपर असर पड़ेगा। खरीफ की फसल उत्तर भारत में नष्ट हो रही है। और जौनपुर की स्थिति यह है कि अगर वहाँ मक्का की फसल और धान की फसल गई तो अकाल का सामना करना पड़ेगा। उस समय सरकार कहेगी हम तात्कालिक सहायता दे रहे हैं। मैं कहता हूँ कि यह स्थिति आने क्यों दी जाये? क्यों नहीं प्री-प्लान किया जाय। 30 वर्ष से सरकार ने क्या किया? मैं जनता सरकार को दोष नहीं देता, लेकिन खाली घाव पर मरहम पट्टी करने से काम नहीं चलेगा। घाव न हो इस पर विचारविमर्श होना चाहिये। इसलिये जिस समस्या के अन्दर उत्तर भारत का तीन चौथाई वर्ग प्रभावित है और चारे का नुकसान हो रहा है मैं चाहता हूँ कि सरकार का ध्यान इस ओर जाये और अच्छा हो कि इस सदन के उठने के पहले संबंधित मंत्री महोदय अपना सारा वक्तव्य सदन की मेज पर रखें जिस से सारे लोगों को अपने विचार सामने रखने का अवसर मिले और उसके आधार पर एक परमानेंट योजना बाढ़ से बचने की बनायी जाय।

Mr. Deputy-Speaker : Mr. Poojary.

श्री डी० जी० गवई (बलडाना) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। इस सदन में शीड्यूल्ड कास्टस और ट्राइब्स

कमिश्नर को रिपोर्ट पर जो चर्चा हो रही है वह हर रोज डिसकॉन्टिन्यू हो रही है। उसको रेगुलर चालू रखा जाय। देश में हरिजनों पर भ्रष्टाचार हो रहे हैं.....

MR. DEPUTY-SPEAKER: There is no point of order. We are on matters under rule 377. This is not the way. Please take your seat. I will not allow this kind of interruption and disturbance in the procedure of the House. We are not on that discussion at all. You just get up on a point of order and start raising this. This is very bad.

Mr. Poojari.

(iii) HAVOC CAUSED BY RECENT FLOODS IN MANGALORE CITY AND MANGALORE TALUK.

SHRI P. JANARDHANA POOJARY (Mangalore): With your permission, I am bringing to the kind notice of the House....

श्री विनायक प्रसाद यादव (सहरसा) :  
उपाध्यक्ष महोदय.....

MR. DEPUTY-SPEAKER: I am not going to allow any other Member to stand on his legs. I have called Mr. Poojary.

SHRI JANARDHANA POOJARY: With your permission, Sir, under rule 377, I am bringing to the kind notice of the House the sorrowful saga of the people of the Mangalore city and the Mangalore taluk who have faced the havoc caused by the recent floods following incessant and torrential rains. About 1,100 people have been rendered homeless, about 160 to 175 houses have been damaged, and 40 houses have been completely destroyed. Most of these houses belonged to the Harijans and other weaker sections of the society. The estimated damage to the property, apart from the crops, is about Rs. 5 to 7 lakhs. At this juncture I am also submit that, in Kumta and Honnavur, about 500 to 750 houses have been damaged; hundreds of acres were under flood waters and the standing crops have been damaged. The damage estimated is Rs. 1 crore.

The country is passing through a critical situation. The people have lost their houses, they have lost their clothes, they have lost their shelter, they have lost their belongings, and have lost their essential commodities. Under these circumstances, Government should not sleep over this situation. I would like to ask whether the Government is considering the helplessness and misery of the people, whether the Government will come out with a

statement granting substantial help not only from the Prime Minister's relief fund but also from the Centre. I may submit further that, in 1974, the previous Government granted Rs. 1 lakh from the Prime Minister's relief fund, apart from other reliefs. I want to know whether the Government is coming forward with substantial aid as the previous Government did in the past.

(iv) SERIOUS SITUATION ARISING OUT OF THE LARGE RETRENCHMENT, CLOSURES, ILLEGAL LOCKOUTS, LAY OFFS IN JUTE MILLS IN VARIOUS STATES.

**SHRI DINEN BHATTACHARYA** (Serampore) : Sir, Mr. Somnath Chatterjee and myself would like to draw the attention of the Government under Rule 377 to a serious situation which has arisen out of the large-scale retrenchment, closures, illegal lockouts, lay-offs etc. in over 15 jute mills in West Bengal alone, affecting 60,000 workers. Apart from that, in Kanpur the JK Jute Mills has also resorted to lock-out resulting in unemployment of more than 5,000 workers. Further, more jute mills are now threatening the workers as well as the Government there that they will have to close down the mills on the flimsious plea of paucity of raw jute.

On the 3rd July the Hon. Minister of Commerce visited Calcutta and there he made a categorical declaration that there will be no block closures as stipulated by the jute-mill owners unless and until it is proved that there is real shortage of raw jute. He also advised the Government to form a Committee there in West Bengal. This Committee has been formed and in its first meeting, at which the IJMA was also represented, the Indian Jute Mills Association could not substantiate its point of view that there was real shortage of raw jute. It has always been the practice of the jute-mill owners and the IJMA to adopt such tactics just when the season starts for the new jute crops to come into the market so that the price comes down...

**MR. DEPUTY-SPEAKER** : Please conclude now.

**SHRI DINEN BHATTACHARYA** : This is a question affecting lakhs and lakhs of workers and the whole economy of the eastern part of the country. There is sabotage going on...

**MR. DEPUTY-SPEAKER** : But you must be conscious of the time also.

**SHRI DINEN BHATTACHARYA** : I would request you kindly to think about the situation and appreciate our point of view. Already, two deputations have met the Prime Minister from the Janata party as well as from the Congress Party. The situation is deteriorating fast. These are the tactics being adopted by the jute-mill owners for the last 60 to 70 years to bring down the prices of raw jute so that they may cheat the peasants who grow raw jute into selling their goods at reduced prices. Although there has been a clear policy declaration by the Commerce Minister as well as by the West Bengal Government that there will be no block closures, these sharks, the jute-mill owners, are in a clandestine way taking recourse to block closures by sealing the looms and processing machines etc. In this way a large number of workers are being laid off daily. So, I would request the Government to take a serious view of this. This is not a question affecting West Bengal alone : Bihar is affected, Orissa is affected, Assam is affected, Andhra Pradesh is affected and Kanpur and Uttar Pradesh are also affected. All the poor peasants who grow jute are affected and the whole economy is a stake.

The Hon. Minister Mr. Biju Patnaik comes from Orissa, and his State is also affected. So, he must take up the matter with the Government and make a statement and see that concrete steps are taken. When there is a Committee, why should they get jute on their own and...

**MR. DEPUTY-SPEAKER** : You : I conclude now : no more additions.

**SHRI SOMNATH CHATTERJEE** : A handful of mill-owners are holding the country to ransom...

**MR. DEPUTY-SPEAKER** : I am sorry, Mr. Somnath Chatterjee, I am not going to allow anybody else except those who have been permitted to raise matters under Rule 377. There is no question of anybody else speaking on it.